

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The details of the proposals received from the undertakings, covered under Section 26 of the M.R.T.P. Act, 1969, for substantial expansion of their activities or establishment of new undertakings under Sections 21 and 22 of the Act respectively, during the period from 1st April, 1977 to 31st December 1979 (year-wise) are indicated in Statement-I laid on the Table of the House. [*Placed in Library. See No. LT-567/80*]. As on 1st April, 1977, 39 proposals under Section 21 and 29 proposals under Section 22 of the Act, which were received prior to 1st April, 1977, were also pending consideration of the Government. The details of the proposals approved under Sections 21 and 22 of the M.R.T.P. Act during the period 1st April, 1977 to 31st December, 1979 (year-wise) are furnished in Statement-II laid on the Table of the House. [*Placed in Library. See No. LT-567/80*].

(b) It is presumed that the information sought by the Hon'ble Member is based on the news items appearing in the Financial Express and the Economic Times of 29th November, 1979 which makes a mention that during the 30 months period beginning from April, 1977, the Birlas were accorded 14 sanctions with an outlay of Rs. 241 crores, followed by Tatas with 10 sanctions involving Rs. 221 crores. The above information mentioned in the news item appears to be for the period 1st April, 1977 to 30th September, 1979. However, during the period 1st April, 1977 to 31st December, 1979, 15 proposals of undertakings belonging to Birla Group, and 11 proposals of the undertakings belonging to Tata Group, at an estimated project cost of Rs. 245.14 crores and Rs. 228.62 crores respectively were approved under Sections 21 and 22 of the M.R.T.P. Act. The details of these proposals are furnished in Statements III and IV, laid on the Table of the House. [*Placed in Library. See LT-567/80*]

Review of requirements of Coal and Coking Coal

937. **SHRI K. MALLANNA:** Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether in a recent review made by the Central Government with regard to the country's requirements of coal and coke an element of over-programming by the State Governments was revealed; and

(b) if so, the details thereof and what measures Government propose to take in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) No, Sir.

(b) Does not arise.

Number of Villages electrified in Gujarat

938. **SHRI AMARSINH V. RATHWA:**

SHRI NARSINH MAKWANA:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the number of villages in Gujarat State electrified upto 31st December, 1979, District-wise;

(b) the number of villages in Gujarat State yet to be electrified, District-wise;

(c) whether any target has been fixed for electrifying the whole State; and

(d) if so, by what time?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). 10,283 and 7,992 respectively. The District-wise numbers are shown in the attached statement.

(c) and (d). According to the tentative proposals formulated by the Gujarat State Electricity Board, it will be possible to electrify all the villages in the State by the end of 1990-91 with

an additional investment of about Rs. 92.00 crores. The actual implementation would, however, depend on the resources available in this time-frame.

Statement

District-wise villages electrified upto the end of December, 1979 and Villages yet to be electrified.

Sl. No.	Name of the Districts	Villages electrified upto 31-12-1979	Villages yet to be electrified
1	Bulsar	534	289
2	Surat	621	597
3	Dangs	33	278
4	Broach	447	690
5	Baroda	919	758
6	Panchmahals	435	1,468
7	Kaira	843	114
8	Ahmedabad	514	160
9	Gandhinagar	75	—
10	Sabarkantha	936	450
11	Mahesana	898	186
12	Banaskantha	525	826
13	Kutch	445	455
14	Rajkot	577	282
15	Surendra Nagar	307	341
16	Bhavnagar	567	312
17	Amreli	399	196
18	Jamnagar	429	277
19	Junagadh	779	313
TOTAL		10,283	7,992